BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 144/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

Name of the Company:

Ador Welding Ltd.

V/s.

PSL Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. D. C. SETPAL ADVOCATE PETITIONER

2. NAVIN PAHWA SR. ADV Reap.

WITH

RITU SHAH

ABV.

FOR THAKKAR

AND PAHWA

<u>ORDER</u>

Learned Advocate Mr. D.C Sejpal present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent.

Both sides counsel represented that the Hon'ble High Court of Bombay vide its order dated 05.01.2018 made in Company application no. 572/2017 in CP 434/2015 vacated the order dated 19.07.2017 whereby the stay of proceedings in CP(IB) 37/2017 has been granted.

Respondent shall file objections, if any, on or before 18.01.2018 serving a copy in advance to other side.

List the matter on 19.01.2018.

MANORĂMA KUMARI MEMBER JUDICIAL

Dated this the 09th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL